

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 22 of 2021**

In the matter of:

Regional Provident Fund Commissioner, Vadodara

....Appellant

Vs.

Mangesh V. Kekre & Anr.

....Respondents

Present:

Appellant: Mr. Manish Dhir, Advocate

**Respondents: Mr. Rajat Lohia, Advocate for R1 (RP)
Mr. Gursat Singh Vachher Advocate for R2.**

ORDER

(Through Virtual Mode)

05.02.2021: Mr. Rajat Lohia, Advocate appears on behalf Respondent No.1. Mr. Gursat Singh Vachher, Advocate appears on behalf of Respondent No.2. Service upon Respondents is complete. Learned counsel for the Appellant will provide complete set of appeal paper book to learned counsel for the Respondents.

Learned counsel for Respondents may file reply-affidavit along with Vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

Contd/-.....

List the appeal 'for admission (after notice)' on 9th March, 2021 before
Court No.2.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g